

## WRITTEN ANSWERS TO QUESTIONS

## FINDINGS OF DTC COMMITTEE REPORT

\*244. SHRI K. PRADHANI:  
SHRI DAYA RAM SHAKYA:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that a committee appointed by Government to go into the functioning of the Delhi Transport Corporation, has submitted its report to Government;

(b) if so, the details regarding the findings of the Committee; and

(c) the recommendations contained therein?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) An interim report has been submitted by the Committee.

(b) and (c). A statement is laid on the Table of the Sabha.

*Statement*

Main recommendations of the Committee appointed to go into the functioning of the DTC.

(1) As in the case of BEST, the DTC must be granted monopoly rights on bus routes covering the entire Union Territory of Delhi.

(2) The Railway Board should be approached to enhance the frequency of local trains and the bus route structure should be suitably modified.

(3) A High-powered Committee or a Statutory Authority called Delhi Transport Authority should also be appointed to plan and oversee a well-coordinated public transport system for the capital.

(4) D.T.C. must expand its own bus fleet on the top-priority. The bus fleet expansion has to be a large one so that it can bridge the gap created by stoppage of purchase of new buses in the recent past. There should be an objective evaluation of the existing bus fleet and all such buses which cannot be run on an economic criteria should be scrapped. The Central Government should provide the requisite funds to enable the Corporation to build up the necessary bus fleet.

(5) The A.O.C.C. Scheme for mini-buses should be withdrawn immediately.

(6) D.T.C. should drop the buses fleet from inter-State routes.

(7) D.T.C. should end its contract with public schools which places unjustified obligations on the Corporation to spare buses for them.

(8) D.T.C. should immediately revised the contract forms (with private operators) and make this more operational and realistic. The terms of hiring of private-owner buses should be made public so that the travelling public become aware of their rights and obligations towards these buses under D.T.C. operations.

(9) Government should direct the D.T.C. to tone up its administration; disciplinary action should be taken primarily against those who are found negligent of their duties. The process of improving the administration should start with the high and middle levels, first.

(10) The D.T.C. should take immediate steps to strengthen equip and train the lines staff in a manner that would help reduce violation of the DTC norms by the drivers and conductors. This becomes all the more important when the Corporation has more than 600 private buses under its operation.

(11) In view of the need to have adequate operational staff, DTC should recruit necessary number of conductors and drivers. In this regard DTC should maintain a waiting list of such candidates who could be offer employment in case of short or medium terms vacancies.

(12) DTC should bring out period time-tables (at least two in a year), instal time-tables-boards and time-keeper booths and on major traffic generating points, publish sector-wise time-tables indicating routes and frequency of services from and two different parts of the city, display at bus stops, the brief outline indicating frequency of services on the routs for bus stops at bus stop and educate public of its routes and service through press radio, and T.V.

(13) DTC should ensure by fixing responsibility that waiting sheds and places of public convenience are well-maintained.

(14) The Traffic Police should take more effective measures to check violation by buses. Government should advise the traffic police in Delhi to ensure that bus stops do not become parking places for taxis, auto-rickshaws and other unauthorized vehicles.

#### **Collaboration with Czechoslovakia**

\*246. SHRI S. R. DAMANI: Will the Minister of INDUSTRY be pleased to refer to the reply given to Unstarred question No. 3906 on the 22nd March, 1978 regarding protocol between India and Czechoslovakia for new cement plant and state:

(a) whether the negotiations with Czechoslovakia in regard to that country's collaboration for promotion of production at HEC and BHEL have since been concluded and agreements signed;

(b) if so, the details thereof; and

(c) the details of preliminaries carried out for production or supply of items envisaged in the agreements?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) No, Sir.

(b) and (c). Do not arise.

#### **Synonyms of Scheduled Castes and Scheduled Tribes**

\*251. SHRI G. Y. KRISHNAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether his Ministry has objected to the States specifying the synonyms of Scheduled Castes and Scheduled Tribes;

(b) whether State Governments are competent to specify synonyms of Scheduled Castes and Scheduled Tribes; and

(c) the final decision of Government of India in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) to (c) A statement is laid on the Table of the House.

#### **Statement**

The Supreme Court in their judgement dated 14th August, 1970 on a civil appeal in the case of Bhaiya Ram Munda versus Anirudh Patar and others had ruled that "the name by which a

tribe or sub-tribe is known is not decisive. Even if the tribe of a person is different from the name included in the Order issued by the President, it may be shown that the name included in the Order is a general name applicable to sub-tribes." In pursuance of these observations, executive instructions were issued by some State Governments indicating synonyms, sub-castes or sub-tribes, as the case may be, of certain castes and tribes specified in the relevant Presidential Orders issued under clause I of articles 341 and 342 of the Constitution. These executive instructions were examined in consultation with the Ministry of Law. The Central Government were advised that since under these articles of the Constitution only the President can specify the castes, races, tribes or tribal communities or parts of or groups within such castes, races, tribes or tribal communities which shall be deemed to be Scheduled Castes or Scheduled Tribes, as the case may be, for purposes of the Constitution, it would be more appropriate that such notifications regarding synonyms and sub-castes/tribes are issued only by the Central Government. Accordingly, the States concerned were advised to withdraw their executive orders. The State Governments have done so.

List of genuine synonyms and sub-castes/tribes of existing Scheduled Castes and Scheduled Tribes is being prepared for each State in consultation with the Government of the State concerned and will be notified by the Government of India as and when a final decision is taken.

#### **Utilisation of Solar Energy for Radios and Refrigerators**

\*252. SHRI UGRASEN :

SHRI RAM PRAKASH  
TRIPATHI :

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether Government are aware that several countries have developed solar energy operated transistor radios and refrigerators ; and

(b) if so, what programmes and project Government have to utilise this source in the country which is specially blessed by the presence of sun almost every day ?

THE PRIME MINISTER (SHRI MORARJI DESAI) : (a) Government are fully aware of the potentiality for utilisation of solar energy for a wide range of applications including radios